

**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA**

O.A/350/906/2014

Date of Order: 20.01.2021

**LIBRARY**

**Coram: Hon'ble Mr. Tarun Shridhar, Member (A)**

Shri Dilip Kumar Chakrabarty, son of Santa Chakraborty, aged about 60 years, residing at Flat No. 2D, Jamuna Apartment, AA/7, Rajarhat Road, Kolkata Pin 700059.

--Applicant

Vs-

1. Union of India, service through the Secretary Ministry of Finance, Department of Expenditure, North Block, New Delhi.
2. Comptroller and Auditor General of India, 9, Deen Dayal Upadhyay Marg, New Delhi 11024.
3. Principal Accountant General (A&E) West Bengal, Treasury Buildings, Kolkata -1.

--Respondents

For The Applicant(s): Mr. A. Chakraborty, counsel

For The Respondent(s): Mr. S. K. Bhattacharya, counsel

**O R D E R (O R A L)**

**Mr. Tarun Shridhar, Member (A):**

Heard ld. counsel for both parties.

2. The limited issue in this O.A is sanctioning of an amount of Rs. 35,000/- to the applicant, on account of reimbursement of LTC claim of the applicant. The claim has been rejected by the concerned authority as the applicant had purchased an air ticket for his Leave Travel Concession to Port Blair from a private source, contrary to the instructions governing the subject, which stipulates that the air tickets are to be purchased only from an authorised travel agent, which have been restricted at that period of time to government and public sector undertakings, such as, (i) M/s Balmer Lawrie & co,(ii) M/s Ashoke Travels & Tours and (iii) Indian Railway Catering and Tourism Corporation. There is no challenge to these instructions.

10

3. Ld. counsel for the respondents rightly points out that the respondents have acted strictly within the ambit of Rules and Instructions.

However, ld. counsel for the applicant contends that the authorities have exercised their discretion in identical cases of certain other employees favour by allowing reimbursement of the expenses of tickets purchased from sources other than the authorized travel agents.

4. Since only a limited issue is involved, it would be proper to dispose of this O.A with a direction to the competent authority to review their decision of rejecting the claim with an open mind, considering the applicant has since retired from service and, if the instructions and rules allow the discretion in some special circumstances, they may choose to exercise it in favour of the applicant.

5. The applicant may prefer a fresh representation to the authority in this regard alongwith supporting documents, if any.

6. O.A is disposed of with the above directions. No costs.

(Tarun Shridhar)  
Member (A)

ss